

**MINUTES OF THE MEETING OF THE DISTRICT SUB-COMMITTEE,
SAHIBGANJ HELD ON 19.07.2017.**

In the light of the directions laid down in letter no. 562-586/Legal Cell dated 25.07.2016 and letter no. 2736-2759/R&S dated 26.07.2016 of the Hon'ble High Court of Jharkhand, Ranchi, a meeting was held on 19.07.2017 at 5.00 P.M in the chamber of Principal District & Sessions Judge, Sahibganj regarding reduction of pendency of cases of more than five years old.

The meeting was presided over by Sri Mithilesh Prasad, the Principal District & Sessions Judge, Sahibganj and attended by-

1. Sri Shailesh Kumar Chourasia, Deputy Commissioner, Sahibganj
2. Sri P. Murugan, Superintendent of Police, Sahibganj
3. Sri Ramjeet Yadav, C.J.M, Sahibganj.
4. Sri Anup Tirkey, S.D.J.M -cum- Judge Incharge-cum-Principal Magistrate, Juvenile Justice Board, Sahibganj
5. Sri B. Marandi, Civil Surgeon, Sahibganj.
6. Sri Surya Narayan Yadav, Govt. Pleader, Sahibganj
7. Sri Pradeep Kumar Mishra, Incharge Public Prosecutor, Sahibganj

Matters referred to agenda are discussed as below:-

All seven agendas regarding to matters as to what steps should be taken for early disposal of five plus and more than ten years old cases have been discussed.

1. Regarding identification and preparation of list of all kinds of criminal cases coming in the category of Five Plus cases have been discussed. The Public Prosecutor informed the Committee that the list of aforesaid cases pending for evidences has been prepared. PP stated that he is conducting

meeting with APPs in every fortnight to ensure the appearance of witnesses in the court specially in old cases.

2. Regarding production of Doctors/Medical Examiners in the court, the members of the committee resolved to direct the Civil Surgeon, Sahibganj to be present in the meeting in future so that the matter regarding production of the doctors in the court can be discussed and problem if any, can be sorted out. He ensure that modern technology will be used for service of notice to the MOs in respective transferred places.
3. The matter of deputation of Police officers in each court for proper service of the Summons/Warrants/Processes issued by the courts has been discussed. The Superintendent of Police has assured that he will send a written order for deputation of Police Officers in every court very soon.
4. Production of documents in the Court without delay by the Forest, Excise, Motor vehicle, Weight and Measurement departments, The D.C, Sahibganj assured that he shall issue direction to the concerned department for production of documents in the court without delay.
5. Regarding speedy trial of some cases, the list which has been submitted by the S.P, Sahibganj was discussed. The C.J.M, Sahibganj has informed the committee that a he is conducting meeting with Judicial Officers time to time for the said purpose.
6. Regarding production of material exhibit by Officer Incharge of the Police Stations, the Principal District & Sessions Judge, Sahibganj asked the Public Prosecutor to monitor that the exhibits produced by the I.Os

